

**IN THE HIGH COURT AT CALCUTTA
CIVIL REVISIONAL JURISDICTION**

**C.O. 2120 of 2022
With
CAN 1 of 2023**

**Manoj Kumar Ray
Vs.
Ashok Kumar Roy**

**Mr. Animesh Paul
Ms. H. Rajdev**

.... For the Petitioner.

Learned Advocate for the petitioner is present.

Learned advocate for the petitioner submits that the order passed in Title Suit NO. 1027 of 2001 which was pending before the learned 1st Civil Judge, Senior Division, Howrah is already withdrawn.

Learned Advocate for the petitioner files order dated 18.10.2023 where the plaintiff was permitted to withdraw the suit. The suit is disposed of.

This revisional application has become infructuous.

Let the revisional application be dismissed as infructuous.

Let the copy of the order of learned court below
S.D.
filed in court today be kept with the record.

(Biswaroop Chowdhury, J.)

